



The Maharashtra Vacant Lands (Prohibition of Unauthorized Occupation and Summary Eviction) Act, 1975

Act 66 of 1975

Keyword(s):

Bombay Metropolitan Region, Corporation Area, Urban Area, Vacant Land

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**THE MAHARASHTRA VACANT LANDS (PROHIBITION OF
UNAUTHORISED OCCUPATION AND SUMMARY
EVICTION) ACT, 1975**

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SCHEDULE.

MAHARASHTRA ACT No. LXVI OF 1975¹

[THE MAHARASHTRA VACANT LANDS (PROHIBITION OF UNAUTHORISED OCCUPATION AND SUMMARY EVICTION) ACT, 1975]

[24th December 1975]

Amended by Mah. 37 of 1976. (3-8-1976)*

„ „ 7 of 1977. (25-1-1977)*

An Act to prohibit unauthorised occupation of vacant lands in the urban areas in the State to provide for summary eviction of persons from such lands and for matters connected therewith.

WHEREAS both Houses of the Legislature of the State were not in session ;

AND WHEREAS the number of unauthorised occupants on vacant lands in the urban areas in the State was rapidly increasing and was causing grave danger to the public health and sanitation, and peaceful life of the inhabitants of such areas ;

AND WHEREAS the Governor of Maharashtra was satisfied that circumstances existed which rendered it necessary for him to take immediate action to prohibit unauthorised occupation of vacant lands in the urban areas in the State, and to provide for summary eviction of persons from such lands and for matters connected therewith and, therefore, promulgated the Maharashtra Vacant Lands (Prohibition of Unauthorised Occupation and Summary Eviction) Ordinance, 1975, on the 11th day of

Mah.
Ord.
XVIII
of
1975.

November 1975 ;

AND WHEREAS it is expedient to replace the said Ordinance by an Act of the State Legislature ; It is hereby enacted in the Twenty-sixth Year of the Republic of India as follows :—

1. (1) This Act may be called the Maharashtra Vacant Lands (Prohibition of Unauthorised Occupation and Summary Eviction) Act, 1975.

Short title,
extent and
commence-
ment.

(2) It extends to the whole of the State of Maharashtra.

(3) This Act shall, in the first instance, be deemed to have come into force in the Bombay Metropolitan Region on the 11th day of November 1975. The State Government may, by notification in the *Official Gazette*, bring this Act into force in such other urban area or areas in the State, on such date or dates as may be specified in the notification.

2. In this Act, unless the context otherwise requires,—

Definitions.

(a) “appointed date” in relation to any urban area, means the date on which this Act comes into force in that area ;

(b) “Bombay Metropolitan Region” or “Metropolitan Region” as the meaning assigned to it in the Bombay Metropolitan Region Development Authority Act, 1974 ;

(c) “Competent Authority” means such officer, not below the rank of a Deputy Collector or an Executive Engineer, a Municipal Ward Officer or Chief Officer as the State Government may, by notification in the *Official Gazette*, appoint for the purposes of this Act ; and different officers may be appointed for different areas of the State ;

(d) “corporation area” means the Metropolitan Region and an area within the limits of a municipal corporation (other than Greater Bombay) constituted under any law for the time being in force in the State ;

(e) “urban area” means any corporation area or the area for the time being included within the limits of any municipal council constituted or deemed to be constituted under any law for the time being in force, and includes such area as the State Government may by notification in the *Official Gazette*, specify ;

Mah.
IV of
1975.

¹ For Statement of Objects and Reasons, See *Maharashtra Government Gazette*, 1975, Pt. V, p.753.

* This indicates the date of commencement of Act.

¹[(f) vacant land," in relation to any urban area, means—

(a) all lands in such area, whether agricultural or non-agricultural, which are vacant and are not built upon on the appointed date ;

(b) all lands in such area on which any structure has been or is being constructed otherwise than in accordance with any law regulating the construction of such structure and which the Competent Authority may, from time to time, by an order in writing, specify and declare to be vacant lands by announcing by beat of drum or other suitable means on or in the vicinity of such lands, and the declaration so made shall be deemed to be notice to all those who are occupying such lands that all such lands shall be vacant lands for the purposes of this Act ; and includes, in particular, all lands specified in the Schedule to this Act.

The State Government may, from time to time, by an order, published in the *Official Gazette*, amend that Schedule by adding thereto any land or lands specified in that order or by modifying or transferring any entry in that Schedule.]

Prohibition
against
unauthorised
occupation
of vacant
land

3. (1) No person shall, on or after the appointed date, occupy any vacant land or continue in occupation of any vacant land in any urban area or erect any shelter or enclosure or other structure on such land for the purposes of residence or otherwise without the express permission in writing of the Municipal Commissioner in a corporation area, of the Chief Officer in a municipal area and elsewhere, of the Collector, or except in accordance with any law for the time being in force in such urban area.

(2) No person shall on or after the appointed date abet any person in occupying any vacant land or in continuing to occupy such land in any urban area, or in erecting any shelter, enclosure or other structure on such land for the purposes of residence or otherwise in contravention of the provisions of sub-section (1), or shall receive or collect from the occupier of such vacant land any amount whether by way of rent, compensation or otherwise or shall in any manner whatsoever operate in relation to the unauthorised occupation of such vacant land :

²[Provided that, the State Government or any Officer or authority specified by it in this behalf, shall have a right to receive or collect from the occupier of such vacant land such reasonable amount by way of penal charges as may be determined, by general or special order, by the State Government, till such time as the structure erected in contravention of the provisions of sub-section (1) is removed from the land. Payment of any such amount shall not create or confer on the unauthorised occupant any right of occupation of such land or structure. Such amount if not paid on demand shall be recoverable as an arrear of land revenue. The amount so collected shall, as far as possible, be utilised for purposes connected with the eviction, rehabilitation and improvement of conditions of unauthorised occupants of vacant lands.]

Power of
Competent
Authority
to evict
persons
from
unauthorised
occupation
of vacant
lands

4. (1) Notwithstanding anything contained in any law for the time being in force, if the Competent Authority, either on application or *suo motu*, has reason to believe that any person is occupying any vacant land in an urban area in contravention of the provisions of section 3, it may by order require such person to vacate the land forthwith or by certain time intimated to such person, and to remove all property therefrom, and if such person fails to comply with the order to vacate the land and to remove all property therefrom, he may be summarily evicted from such land by the Competent Authority, and any property which may be found thereon may be ordered by the Competent Authority ³[to be forfeited to such authority as the State Government may by general or special order specify and be removed from the vacant land.]

¹ Clause (f) was deemed always to have been substituted by Mah. 37 of 1976, s. 2.

² This proviso was added, *ibid.*, s. 3.

³ These words were substituted, *ibid.*, s. 4(a).

For the purposes of eviction and removal of any such property, the Competent Authority may take, or cause to be taken such steps and use, or cause to be used, such force, and may take such assistance of the police officers as the circumstances of the case may require.

Explanation.—For the avoidance of doubt, it is hereby declared that the power to take steps under this sub-section includes the power to enter upon any land or other property whatsoever.

(2) The order of eviction of any person from any vacant land ¹[or forfeiture of any property thereon or removal of any property therefrom] under sub-section (1) shall be final and conclusive, and shall not be called in question in any Court.

(3) A person who is found to be on any vacant land belonging to, or vesting in, another person shall, unless the contrary is proved by him to the satisfaction of the Competent Authority, be deemed to be in occupation of such vacant land in contravention of the provisions of section 3.

²4A. (1) Notwithstanding anything contained in sections 3 and 4, where any occupier of a structure on a vacant land, in respect of which penal charges are collection from him under section 3, or any occupier is by an order made under sub-section (1) of section 4 required to vacate any vacant land and to remove all property (including any structure) therefrom, desires to renovate the structure at his risk and expense as a temporary measure, he may seek the previous permission of the Controller of Slums to do so. On receipt of any application for such permission, if the Controller of Slums is, after such inquiry as he deems fit to make, satisfied that the structure is not fit for human habitation and the proposed renovation is necessary to make it so fit temporarily, he may, subject to such conditions as he may impose, grant the required permission.

Permission for renovation of structures on vacant lands as a temporary measure in certain circumstances.

(2) Where any structure is renovated in accordance with the permission granted under sub-section (1), the Competent Authority shall not evict the occupier of the structure so renovated, till such time as the Controller of Slums may specify :

Provided that if, in the opinion of the Controller of Slums, the occupier has at any time committed a breach of any of the conditions subject to which the permission was granted, he may cancel the permission granted and direct the Competent Authority to take necessary action against the occupier under section 4 forthwith for his eviction and forfeiture and removal of his property.

4B. (1) Where an occupier of any structure referred to in section 4A has availed of any financial assistance for renovation of the structure from any financing institution recognised by the State Government in this behalf, the Controller of Slums may, at the request of the financing institution, collect on behalf of that institution the amount of loan advanced to the occupier by that institution in such instalments and at such intervals, and remit the amount so collected to the institution in such manner, as may be directed by the State Government.

Recovery of dues of financing institutions, which render assistance for renovation of structures.

(2) If any such occupier fails to pay any amount due to the financing institution on or before the due date, the Controller of Slums may send to the Collector, a certificate under his hand indicating therein the amount which is due to the financing institution. Thereupon, the Collector or an officer authorised by him shall recover the amount due as an arrear of land revenue :

Provided that no such certificate shall be sent to the Controller, unless the occupier has been served with a notice by the Controller of Slums calling upon him to pay the amount due by a specified date.

¹ These words were substituted by Mah. 37 of 1976, s. 4(b).

² Sections 4A, 4B and 4C were inserted by Mah. 7 of 1977, s. 2.

*Maharashtra Vacant Lands (Prohibition of [1975 : Mah. LXVI
Unauthorised Occupation and Summary
Eviction) Act, 1975*

Powers of Controller of Slums under sections 4A and 4B exercisable by authorised officer also. 4C. For the purposes of section 4A and section 4B, "Controller of Slums" includes any officer subordinate to him, who is authorised by him in writing in that behalf].

Penalty. 5. (1) Any person who contravenes the provisions of sub-section (1) of section 3 or who fails to comply with any order made by the Competent Authority under section 4 or obstructs the Competent Authority in the lawful exercise of any power conferred by or under this Act shall, on conviction, be punished with imprisonment for a term which may extend to three years and with fine.

(2) Any person who contravenes the provisions of sub-section (2) of section 3 shall, on conviction, be punished with imprisonment for a period which may extend to three years and fine :

Provided that in the absence of special and adequate reason to the contrary to be mentioned in the judgement of the Court, such imprisonment shall not be less than six months, and fine shall not be less than five hundred rupees.

Power to try summarily. 6. All cases relating to the contravention of the provisions of this Act or any order or rule made thereunder shall be tried in a summary way.

Offences to be non-bailable. 7. All offences under this Act shall be non-bailable.

Bar of jurisdiction of Courts. 8. No Court shall have jurisdiction to entertain any suit, prosecution or other proceedings in respect of the eviction of any person from any vacant land under this Act or in respect of any order made or to be made or any action taken or to be taken by the Competent Authority in exercise of the powers conferred by or under this Act or to grant any stay or injunction in respect of such order or action. If any such suit or other proceedings in respect of eviction of any person from any vacant land is pending on the appointed date in any Court, it shall abate ; and it shall be lawful for the Competent Authority to evict such person from unauthorised occupation of the vacant land under the provisions of this Act and to remove and forfeit any property from such land as provided in this Act.

Power of State Government and Controller of slums] to give directions to Competent Authority. 9. ¹[(1)] The State Government may, for the purpose of carrying out the provisions of this Act, give such directions to the Competent Authority or any officers or servants (including the members of the police) acting under its authority as the circumstances of the case may require ; and it shall be the duty of the Competent Authority and such officers and servants to carry out the directions given by the State Government.

²[(2)] The State Government may, by notification in the *Official Gazette*, appoint a Controller of Slums for any urban area or areas, and may, by order, direct that the powers conferred on it by sub-section (1) shall also be exercised, under its supervision and control, by the Controller of Slums for the purpose of co-ordinating the activities of Competent Authorities functioning in the urban area or areas as the Case may be.] ⁴[The Controller of Slums shall also exercise such other powers and perform such other duties within his jurisdiction as are conferred or imposed on him by or under any other provisions of this Act].

¹ These brackets and figure were substituted by Mah. 37 of 1976, s. 5(1).

² Sub-section (2) was added, *ibid.*, s. 5(2).

³ These words were inserted *ibid.*, s. 5(3).

⁴ These words were added by Mah. 7 of 1977, s. 3.

10. No suit, prosecution or other legal proceeding shall lie against the State Protection Government or the Competent Authority or any officer or servant (including members of the police) acting under the orders of such Authority in respect of anything which is in good faith done or intended to be done in pursuance of this Act or any rules or orders made thereunder. action taken in good faith.

11. (1) The State Government may, by notification in the *Official Gazette* make rules or orders for the purpose of carrying out the purposes of this Act. Such rules or orders may provide for levying fees or any of the purposes of this Act and for refund of such fees. Rules or Orders.

(2) Every rule or order made under this Act shall be laid, as soon as may be after it is made, before each House of the State Legislature while it is in session for a total period of thirty days which may be comprised in one session or in two successive sessions, and if, before the expiry of the session in which it is so laid or the session immediately following, both Houses agree in making any modification in the rule, or the order or both Houses agree that the rule or the order should not be made, and notify such decision in the *Official Gazette*, the rule or the order shall form the date of publication of such notification have effect only in such modified form or be of no effect, as the case may be ; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done or omitted to be done under that rule or that order.

Mah. Ord. XVIII of 1975. 12. (1) The Maharashtra Vacant Lands (Prohibition of Unauthorised Occupation and Summary Eviction) Ordinance, 1975, is hereby repealed. Repeal of Mah. Ord. XVIII of 1975 and savings.

(2) Notwithstanding such repeal anything done or any action taken by or under the Ordinance so repealed shall be deemed to have been done or take under this Act.

SCHEDULE

Serial No.	Description of sites and CTS. No./S. No. of village	Approximate area		
		1	2	3
		A.	g.	a.
1	C.S. No. 2/296 and 3/296 in Parel-Sewri Division, Bombay City. Site acquired for the Indian Cancer Institute and Tata Memorial Institute for Staff quarters.	5	20	0
2	S. No. 136, Ghatkopar	2	20	0
3	S. No. 308, 423, Danda, Plot Nos. 10, 11, 12 and 13	2	0	0
4	T.P.S. VI (18 and 19), Santacruz	9	0	0
5	Danda, S. No. 8, Govindnagar	1	0	0
6	C.S. No. 725 of Tardeo Division, Petit Mill Compound	8	4	1
7	C.S. No. 728 (Final Plot No. 427 of T.P.S. Scheme—III, Mahim Division).	0	34	0
8	Korba Agar, C.S. Nos. 211, 212, 213, 214, 215, 216, 217, 218, 219, 220, 221, 222, 223, 224, 225, 226, 227, 228, 229, 230, 231, 232, 233, 234, 235, 236, 237, 238, 239, 2/240, 241, 2/241, 242, 243, 244, 245, 246, 247, 248, 249, 250, 251, 252, 253, of Salt Pan Division.	4	10	10
9	Sakhari Agar, C.S. Nos. 153, 154, 158, 149, 150, 151, 167, 176, 178, 159, 161 of Salt Pan Division.	0	1	7
10	Lahan Pigambari Agar, C.S. Nos. 119, 137 of Salt Pan Division.	0	3	11

SCHEDULE—contd.

1	2	3
		A. g. a.
11	Chandani Agar, C. S. Nos. 106, 111, 113, 105, 107, 109, 110, 112 of Salt Pan Division.	0 3 0
12	Khokri Agar, C. S. Nos. 15, 55, 66, 20, 26, 82 of Salt Pan Division.	0 20 12
13	Madhala Antop Agar, C. S. Nos. 184, 185, 186, 187, 188, 189, 190, 191, 192, 195, 202, 204, 1/204, 2/204, 208, 205, 207.	0 20 12
14	S. No. 13 of Akurli-Kandivali	40 0 0
15	Plot No. 2 of S. S. I. Kurla, Kirol	809 Sq. yds.
16	Kurla Hill No. 4 (Plot Nos. 1, 2, 3, 4 and 5 of S. S. I. Kurla-Kirol).
		A. g. a.
17	S. No. 14-A of Chembur	3 20 0
18	S. Nos. 7, 8, 9 and 12 of Pawai and Paspoli	36 0 0
19	S. Nos. 2/3, 2/1, 2/5 and 2/4, Maravli	
20	S. No. 24, Mahul	
21	S. No. 45, Kirol	
22	F. P. No. 183 pt., 182 pt., 194 pt. of T. P. S. V., Santacruz.	
23	S. No. 9/1 pt., Vile-parle	
24	S. Nos. 27/A/5 pt., 29/1 pt., 29/2 pt., Hariali	
25	S. Nos. 115/1, 169/2, Mulund	14 0 0
26	Platform Nos. 9 and 10 for C. R., Kurla	
27	S. No. 1 pt., Bhandup	
28	S. No. 3 pt., Goregaon	
29	S. No. 8/1 pt., Majas	
30	S. No. 45, Marol	
31	S. Nos. 1, 2 and 3, Wadala-Chembur reclamation.	
32	Alignment of Mahim-Sion Link Road	30 0 0
33	C. S. Nos. 725 (pt.), 1/725, 730 (pt.), 737, Malbar Hill Division, M. P. Mill Compound Slope.	42,829 Sq. yds.
34	East side of Approach Road	Road widening.
35	C. S. No. 795 (pt.), Malbar Hill, Mahalaxmi Temple Compound.	1,572 Sq. yds.
36	C. S. Nos. 626, 627, 628 and 629, Plot at Narial Wadi (Mount Road).	6,583 ..
37	*C. S. Nos. 623, 592, 591, 622, 433, 432, 413, 412, Green Plot, to South of existing M. H. of Azad Nagar.	
	*Pratapgagar, R. A. Kidwai Road.	A. g. a.
38	*Shastri Nagar, R. A. Kidwai Road	12 0 0
39	*Charbi Chawl, Sewri Cross Road	
40	Eastern Compound wall of T. B. Hospital, Sewri..	Road widening.
41	C. S. Nos. 198, 200 and 201, Chandika Smashan Bhoomi, Sewri.	Municipal Dhobi Ghat.
42	C. S. No. 202 (pt.), 434, 435 and Parts of Golanji Hill, Parel-Sewri, Wagheshwari, Golanji Hill Road.	6,400 Sq. yds.

SCHEDULE—contd.

1	2	3
43	C. S. No. 1155 (pt.), 155 (pt.), 2155 (P), Parel-Sion East of Dabholkar Adda, Parel Tank Road.	5,228 Sq. yds.
44	Plot Nos. 207 and 225, Naigam Estate Scheme 60, Morachi wadi, S. S. Wagh Road, Naigaum.	12,600 „
45	Plot Nos. 30, 31(P), Portion of Road and Pt. Nos. 38, 37(P) Sewri-Koliwada Scheme 59, Sewri-Koliwada.	1,900 „
46	Raoli Hill Estate Scheme No. 6, Hutments in the West of Salamati Hill.	8,153 „
47	C. S. No. 6 (pt.), Sion Division, Sion Agarwada Hutments (Kamala Nagar hutments).	5,504 „
48	C. S. No. 6 (P) Sion Division East of E. E. Highway, Hutments surrounding and at the foot of Sion Fort Hill.	3,185 „
49	Dharavi Layout, Badami Coal Factory, Azad Nagar, Zopadpatti, Jasmine Mill Lane, Dharavi.	600 „
50	Dharavi Division, Kamala Raman Nagar, Jasmine Mill Lane.	6,220 „
51	In front of Municipal School at Matunga Labour Camp.
52	Dharavi Layout, Prem Nagar, Zopadpatti Off 60' Road, Matunga Labour Camp.	4,500 „
53	Dharavi Layout, Shetewadi, Off 60' Road, Dharavi Road.	7,700 „
54	Dharavi Layout, Part of Indira Nagar, Khambadevi, Dharavi.	6,000 „
55	Dharavi Layout, Part of Indira Nagar, Khambadevi.	5,000 „
56	Dharavi Layout, Subhash Nagar, behind New Maternity Home, Municipal Chawls, Dharavi Cross Road.
57	Dharavi Layout, Saibaba Nagar, Kala Killa ..	1,45,200 „
58	C. S. 181(pt.), 523(pt.) of Dharavi Layout, Part of Mukundnagar, Dharavi.	5,000 „
59	C. S. 479 (pt.), 181(A), Dharavi Layout, Part of Social Nagar, Laxmibaug, Dharavi.	5,900 „
60	Dharavi Layout, area around Bismilla Hotel at Estrella Batteries Chowky; Matunga Labour Camp.	5,000 „
61	Dharavi Layout, Zakir Hussein Nagar .. Road.	
62	Dharavi Layout, Nehru Nagar, Dr. A. B. Road, Worli. Road.	
63	Kamgar Nagar No. 1, New Prabhadevi Road .. Road.	
64	Kamgar Nagar, Drainage Channel Road .. Road.	
65	Batnagar Zopadpatti near Century Mill Gate .. Road.	
66	Hanuman Nagar Near Century Mill Gate .. Road.	
67	Shivsena Nagar Nos. 2, 3 and 4, Dr. A. B. Road, Worli. Road.	
68	Dhuruwadi Zopadpatti, behind Standard Mill Lane, Prabhadevi. Housing and Dhobighat.	

SCHEDULE—contd.

1	2	3
69	C. S. No. 47 (pt.), Lower Parel, Lalakiwadi, Opp. Pumping Station, Dr. E. Moses Road, Worli.	36,000 Sq. yds.
70	Sadanandwadi, 80' Road, Worli Naka	Dhobi Ghat.
71	Premnagar, Worli Naka	Land leased to Birla Trust for Hospital.
72	C. S. Nos. 208 (pt.), 209(pt.), Worli Division Scheme 52, Mahakali Road, near Worli B.E.S.T. Depot.	14,663 Sq. yds.
73	Sidarth Nagar.	B.E.S.T. Depot and Birla Trust.
74	Worli Village, Zarimari Zopadpatti behind Maratha Press.	1,200 Sq. yds.
75	Nawabwadi near Prabhadevi Road	Health centre.
76	C. S. No. 47 (P) Lower Parel, Smt. Ramabai Ambedkar Nagar.	1,21,000 Sq. yds.
77	C. S. No. 1292, T. P. S. IV, Adarsh Nagar	9,300 "
78	Scheme No. 52, Bhim Nagar, Worli Naka	5,978 "
79	Laxmidaswadi, Mahalaxmi	Housing.
80	C. S. No. 1 (P), 2 (P) 3/1, Lower Parel, Shantinagar Zopadpatti.	30,380 Sq. yds.
81	C. S. No. 19, Lower Parel, Hutments Near Hajiali.	1,711 "
82	Vallabhbai Patel Road Nagar, behind V. P. Stadium L. L. Marg.	Pumping Station.
83	Hutment Colony behind 358 tenements	
84	S. No. 447 and 435-A, Survey No. 447, 435-A, Hissa No. 1 (pt.) China Baug, Nehru Rd., Santacruz (E).	1 acre + 8 acres (Approx.)
85	S. No. 437, Rajput Chawl, Vakola Village Road, Santacruz (East).	1.00 Acre.
86	Survey No. 341 (A) (1) (part), Shastrinagar, Bandra (E).	0.30 "
87	F. Plot No. Anandanagar, Santacruz (East), T. P. S. No. V, F. Plot No. 131.	1.80 "
88	280 H. No. 4, 281 H. No. 10, Plot at Mount Mary Footsteps.	4,552 Sq. yds.
89	N A 37,107 to 125, Anandnagar	} 77,440 "
90	Bharatnagar	
91	297(pt.), 297, part of Danda Village	1,431 "
92	647(pt.), D-454 part of Danda Village	2,565 "
93	412, Guzdar Bund Land (not yet acquired)	3,388 "
94	52, 53, 56, 70, 74, Khotwadi, Santacruz (West), T. P. S. No. VI Final plot Nos. 8, 9, 10, 52, 56, and 70, 74 and 117.	9,196 "
95	1147, T.P.S. No. II, Bandra (W), Final Plot No. 45, 45-A, 45-B.	6,292 "
96	13(pt.) and 3(pt), Garden Plot at Jogeshwari (E)	10,890 "
97	162(pt), 163(pt.), 164(pt.), 165, 166, 167(pt.), 155(pt.), Hospital Plot, Marol Andheri (East).	36 Acres.

SCHEDULE—contd.

1	2	3
98	73, 74 (A), Azad Road, Municipal Plot, Andheri (E)	9,080 Sq. yds.
99	13 (pt), 15 (pt), 16 (pt), 51 (pt), 52 (pt), 60' D. P. Road, joining P.F. Road, with H.F. Society Andheri (E).	10,890 "
100	33 (pt), 36 (pt), 38 (pt), 40 (pt), 83 (pt), 60' D.P. Road, joining M. G. Road to Telly Gully, Vile-parle (E).	12,100 "
101	28, 29, 30 (pt), 49 (pt), 277 (pt), 60 Road from Kol-Dongari Road No. 4, Joining Jambo Darshan V.P.(E).	12,100 "
102	34, 37 Land between Sahar Road and Railway Line near 'K' Ward Office, Andheri (E).	30,976 "
103	20, 110(B), Andheri, Market ..	9,680 "
104	106(A)(pt.), D. N. Nagar, Market ..	5,808 "
105	Near S. No. 198, Irla Tank, S. V. Road ..	29,524 "
106	106-A(pt.), D. N. Nagar Playground ..	2,904 "
107	Aerodrome Nalla, adjoining Khadi Commission Office.
108	R. No. 4, C.T.S. No 582, Extension to Lions Club Garden, L.B.S. Marg, Kurla.	9,156 Sq. yds.
109	R. S. No. 292 pt. Amina Roy's Plot Chunabhatti	4,930 "
110	S. No. 145, H. No. 5, Halla Road ..	1,996 "
111	198 $\frac{1}{2}$, 311-A(pt), 312-D (pt), Maqsood Estate, Junction of C.T.S. Road and L.B.S. Marg, Kurla.	45,496 "
112	Plot No. 7, Behind Natraj Talkies, Chembur, Tank land.	2.60 Acres
113	C.T.S. 120(pt), S. No. 14, 14pt; C.T.S. No. 120(pt), Chembur.	2.50 "
114	56pt. C.T.S. 366(pt), Anik Village, 56pt. C.T.S.	1,083 Sq.yds
115	62pt. C.T.S. 258(pt), Anik Village, 62pt. C.T.S. No.258.	150 "
116	56 pt. C.T.S. No.342, Anik Village, 56pt. C.T.S. No.342.	1,146 "
117	56pt. C.T.S. 377, 373(pt), Anik Village, 56 pt. C.T.S. No. 377, 373, Pt.	400 "
118	Wadhawali Village S. No. 104 pt. ...	55,912 "
119	56pt.C.T.S. 342pt., Anik Salsette Railway, C.T.S. No. 342 pt.	1,594 "
120	357(pt) S. No. 357pt., Chembur ..	19,413 "
121	S. No. 323, School Plot at Nivetra Road, S. No.323 H. No. 1 pt. of Village Malad (East).	3,642 "
122	21(pt), Mitha Nagar ..	25,738 "
123	99pt, 100pt, 101, pt, 102pt, 103pt, 104pt, 226pt, Plot No. 99, touching 44,—O" D.P. Road, Opp. Kharodi Village Off Marve Road.	12,140 "
124	164A, 164-B(pt), 164-K, Borsa Pada near Poisar Bus Depot, Kandivali (W).	3,162 "
125	94, 95, 126(pt), 128(pt), 129(pt), Powell's land M.G. Road, Kandivali (W).	48,561 "
126	70(pt), 71(pt), 72(pt), 73(pt), School and Harijan Quarters Plot at L. T. Road, Borivali (W).	8,007 "

SCHEDULE—contd.

1	2	3	
127	52(pt), 53(pt), 55(pt), C.T.S. No. 28, Tank land at Akurli Road, Kandivali (W).	8,120 Sq. yds.	
128	254pt, 253, 280, 162, 165 and 1, Opp. Daulat Nagar, Borivali (Leper's Colony).	1,19,736 ..	
129	Poisar (E) Kandivali	Road.	
130	Mulund Village S. No. 323E No. 1(pt).	School.	
		Acres Gunthas	
131	S. No. 61, Vikhroli	65 28	
132	S. No. 62, Vikhroli	15 25	
133	S. No. 63, Vikhroli	1 32	
134	S. No. 64, Vikhroli	59 23	
135	S. No. 65, Vikhroli	2,000 28	
136	S. No. 8/1, Vikhroli	0 31	
137	S. No. 8/2, Vikhroli	0 20	
138	S. No. 8/3, Vikhroli	0 07	
139	S. No. 8/4, Vikhroli	0 22	
140	S. No. 8/5, Vikhroli	0 12	
141	S. No. 8/6, Vikhroli	1 28	
	C.T.S. No.	S. No.	
142	S. No. 8/7, Vikhroli	A. g.
143	S. No. 8/8, Vikhroli	0 03
144	S. No. 10/1, Vikhroli	0 03
145	S. No. 10/2, Vikhroli	1 20½
146	S. No. 10/3, Vikhroli	0 10
147	S. No. 10/4, Vikhroli	0 7½
148	S. No. 10/5, Vikhroli	1 15
149	S. No. 10/6, Vikhroli	0 14
150	S. No. 10/7, Vikhroli	0 08
151	S. No. 10/8, Vikhroli	0 04½
152	S. No. 12, Vikhroli	0 14
153	S. No. 16, Vikhroli	5 11
154	S. No. 18, Vikhroli	2 36
			2 04
			Sq. Mt.
155	Kandivali .. 121	150	1,014·8
156	" .. 199	99/6	1,029·1
157	" .. 485	60/6	260·0
158	" .. 1,213	78·3
159	" .. 1,173	Tank	1,120·6
160	" .. 493	"	5,098·5
161	" .. 499	"	2,410·2
162	" .. 783	"	2,544·0
163	" .. 284	"	5,114·0
164	" .. 727	"	665·9
			Sq. yds.
165	" .. 1	149	19,33,488·1
166	Valnai .. 319	26	486·0
167	Charkop .. 3	41	13,03,456
168	" .. 601	Tank	11,322

SCHEDULE—*contd.*

1	2	3
	C.T.S. No.	S. No. Sq. yds.
169 Charkop— <i>contd.</i>	.. 4	39 5,43,148
170 " 23	Tank 2,114
171 " 50	40 28,750
172 Shimpoli	.. 23	18 6,621
173 Malvani	.. 3	284 1,98,929
174 " 4	216 52,779
175 " 919	6/1 7,787
176 " 746	215 29,934
177 " 733	263pt. 3,986
178 " 507	44 34,783
179 " 520	Tank 3,415
180 " 5	263 pt. 96,690
181 " 6	" 5,87,499
182 " 2	" 8,74,401
183 " 1573	209 2,487
184 " 1603	Tank 3,980
185 " 444	78 7,166
186 " 2629	Nil 11,918
187 " 108	75 pt. 3,604
188 " 2628	99 2,402
189 " 7	263 pt. 63,185
190 " 1916	214 5,412
191 " 1601	263 pt. 2,59,251
192 " 1863	" 4,369
193 " 2620	221 31,009
194 " 2706	Tank 2,062
195 " 2084	179/A1 12,645
196 " 2107	" 526
197 " 2047	" 218
198 " 2091	179/A1 727
199 " 2670	140 33,365
200 " 2671	" 1,587
201 " 3551	263 pt. 32,237
202 " 3527	265/A pt. 21,436
203 " 3530	" 72,254
204 " 2842	263 pt. 6,365
205 " 3552	218 pt. 6,365
206 " 3555	217 58,007
207 Wadhavan	.. 137	12B 31,141
208 Borivali	.. 17	201 19,042
209 " 1	203 35,254
210 " 14	204 29,684
211 " 2	211 39,910
212 " 12	205 30,444
213 " 244	147 1,832
214 " 38	165 44,536
215 " 13	199 4,200
216 " 20	162 & 163 3,626
217 " 6	207 2,907

SCHEDULE—contd.

1	2	3
	C.T.S. No.	S. No. Sq. yds.
218	Borivali—contd.	5 206 36,446
219	" ..	237 125 5,985
220	" ..	328 129 pt. 1,562
221	" ..	341 47 pt. 3,921
222	" ..	39 190 24,504
223	" ..	40 36,393
224	" ..	37 187 23,717
225	" ..	47 188 1,835
226	" ..	34 184 28,593
227	" ..	35 167 2,349
228	" ..	33 18 17,081
229	" ..	42 195 32,921
230	" ..	41 174 35,951
231	" ..	44 1 63,867
232	" ..	46 189 2,055
233	" ..	48 186 21,546
234	" ..	49 183 10,530
235	" ..	50 182 33,068
236	" ..	51 196 15,566
237	" ..	43 178 26,754
238	" ..	57 173 46,349
239	" ..	58 172 19,397
240	" ..	59 172 19,397
241	Manori	364 Tank 1,713
242	" ..	313 " 4,875
243	" ..	577 " 8,270
244	" ..	604 " 2,393
245	" ..	717 " 19,937
246	" ..	778 " 5,152
247	" ..	858 Tank 3,939
248	" ..	924 " 6,209
249	" ..	985 " 10,497
250	" ..	981 " 79,949
251	" ..	1053 " 17,318
252	" ..	1776 " 2,982
253	" ..	2942 " 4,547
254	Gorai	87 68,713
255	" ..	1959 18,24,645
256	" ..	59 96,144
257	" ..	88 1,09,681
258	" ..	162 Tank 7,014
259	" ..	128 " 6,534
260	" ..	213 " 2,580
261	" ..	1960 " 7,74,809
262	" ..	115 " 5,16,873
263	" ..	49 " 69,000
264	" ..	1 " 78,355
265	" ..	479 " 5,402
266-67	" ..	688 " 1,325

SCHEDULE—contd.

1	2	3
	C. T. S. No.	S. No.
		Sq. yds
268	Gorai—contd.	
269	" ..	Tank
270	" ..	"
271	Eksar ..	Gaothan
272	" ..	43
273	" ..	Tank
274	" ..	"
275	Dahisar ..	26
276	" ..	Tank
277	Akurli ..	
278	" ..	13 pt.
279	" ..	
280	Akse ..	15
281	" ..	16
282	" ..	18
283	" ..	11
284	" ..	16
285	Darivali ..	17/3
286	" ..	17/6
287	" ..	20
288	" ..	29
289	" ..	17/13
290	" ..	12/10
291	" ..	10 pt.
292	" ..	7/3
293	" ..	43
294	" ..	42A
295	" ..	42B
296	"
297	" ..	38/3
298	" ..	38/6
299	" ..	51
300	" ..	50 pt.
301	" ..	49
302	" ..	36/16
303	" ..	36/B
304	" ..	36/B
305	" ..	48
306	" ..	47
307	" ..	52
308	" ..	45
309	" ..	40 pt.
310	" ..	Tank
311	" ..	"
312	" ..	39
313	Marve ..	44
314	" ..	49
315	" ..	49/6A
316	" ..	59

SCHEDULE—contd.

1	2	3		
	C.T.S. No.	S. No.		
		Sq. yds.		
317	Marve—contd.	19	35
318	"	23	50A	475
319	"	27	46
320	"	34	100
321	"	42	314
322	"	53	50A	1,62,053
323	"	98	62	590
324	"	100	49A pt.	4,793
325	"	101	49A pt.	3,278
326	"	134	55 pt.	14,723
327	"	130	61	965
328	"	133	55 pt.	2,546
329	"	70	Tank	3,788
330	Kurla	126	10	2,993·5
331	"	92	384·8
332	"	413	196	483·7
333	"	589/131 pt.	2,505·3
334	"	545B/291 pt.	822·4
335	Borla	49/5/5	120·1
336	"	50/517	515·5
337	"	51 Tank	3,145·4
338	"	70/2/8	174·2
339	"	73/4/5	442·9
340	"	780/4/5	23·1
341	"	777.777/1 to 8	60/25	1,200·2
342	Chembur	610/SSIII	242·3
343	"	622/97 Pt.	9,070·5
344	"	97/P.No. 93	931·2
345	"	Pasteoma- sagar.	705·1
346	"	104/P No. 40
347	"	46	14 pt.	12,945·5
348	"	823.47	14 pt.	64,711·2
349	"	793 Cemen- tary.	2,022·6
350	"	984 Gym- khana.	11,574·4
351	"	1224 Gaothan.	84·3
352	"	48	14 pt.	61,778·9
353	"	126	S. No. 356	9,275·0
354	"	131/ID	1,483·5
355	"	139 ID	2,773·4
356	"	661 A	320 pt.	69,025·5
357	"	1280	14 pt. —249	550·1
358	"	1283	75 pt.	750·1
359	"	249	1480/ID	245·1
360	Anik	241	52	649·9
361	"	203/19	774·8

SCHEDULE—contd.

1	2	3
	C.T.S.No. S. No.	Sq. yds.
362	Anik—contd. .. 2/174	13,812·4
363	" .. 273/	276·5
	Gaothan.	
364	" .. 32/	274·4
	Gaothan.	
365	" .. 344/Gaothan	2,283·3
366	" .. 210/15	2,267·0
367	" .. 209/16	778·3
368	Mandala .. 6/80	12,326·0
369	Trombay .. 10/152	1,168·8
370	" .. 151/111/2	1,347·2
371	Wadhavali .. 9/72	3,796·0
372	" .. 200/103	1,62,538·0
373	" .. 495/104 pt.	28,084·5
374	" .. 496/104 pt.	5,959·6
375	" .. 233/111A, B	1,995·7
376	" .. 2/104 pt.	37,707·4
377	" .. 1/104 pt.	3,955·8
378	Mahul .. 9/96 B	3,343·7
379	" .. 396/	31·0
	Gaothan.	
380	" .. 356/92 B	487·9
381	" .. 489/	9·0
	Gaothan.	
382	" .. 535	412·7
383	" .. 601	592·2
384	" .. 491/1-1	614·8
385	" .. 597	830·2
386	" .. 626/33 pt.	45,991·1
387	" .. 633/37/5	2,765·9
388	" .. 632	1,132·6
389	" .. 628/41/3	4,125·0
390	Nahur .. 613	880·0
391	" .. 553	1,157·0
392	" .. 828	467·0
393	Bhandup .. 1014	5,103·0
394	Mulund East .. 144/360	21,043·0
395	" .. 145/361	18,614·0
396	" .. 492/362	28,399·0
397	" .. 1125/122	12,140·0
398	" .. 1126/123	9,257·0
399	Mulund East .. 1073/95	13,667·0
400	" .. 1087/91	8,447·0
401	" .. 1088/92 pt.	3,024·0
402	" .. 1084/93 pt.	3,430·0
403	" .. 1296/90	10,091·0
404	" .. 1295/88	14,276·0
405	" .. 1293/86	10,144·0
406	" .. 1289/85	12,247·0

SCHEDULE—contd.

1	2	3	
	C.T.S. No.	S. No.	
		Sq. yds.	
407	Mulund East—contd.	1297/89	12,057·0
408	"	1294/87	11,258·0
409	"	1292/84	11,745·0
410	"	1290/83	8,399·0
411	"	1280/390	1,19,584·0
412	Mulund West	859/372B	5,989·0
413	"	860/372B	1,245·0
414	"	657/382	555·0
415	"	658/385	625·0
416	"	676/2pt. 7A	24,862·0
417	Hariyali	120/113 pt.	27,582·0
418	Mohili	255	4,762·0
419	"	858	10,206·0
420	Kirol	498/89	5,618·0
421	Bandra	505	266·1
422	"	506	298·5
423	"	507	264·0
424	"	509	160·1
425	"	492	272·2
426	Near Bandra Court Tank.	(F-1147)	3,748·4
427	"	G/5	3,990·0
428	"	G/163B	16,120·0
429	"	E-237	78·6
430	Vileparle	1612	14,132·1
431	Juhu	1	1,655·8
432	"	2	3,970·3
433	"	3	46,520·5
434	"	165	58,307·4
435	"	11	12,669·2
436	"	179	142·6
437	"	506/7	756·5
438	"	514	1,055·9
439	"	530	111·7
440	"	561	32,266·4
441	"	561/8	100·8
442	"	962	1,31,251·3
443	"	1053	1,36,877·4
444	"	1211	17054·9
445	Mulgaon	103	2,570·7
446	Gundavali	64	381·2
447	"	66	125·6
448	"	253	735·5
449	"	228	2,016·5
450	"	356	239·6
451	"	242	10,032·2
452	"	204	1,833·3
453	"	234	702·5
454	Chakala	622	3,087·7
455	"	288	2,990·9

SCHEDULE—*contd.*

1	2	3	
	C.T.S. No.	S. No.	
		Sq. yds.	
456	Chakala— <i>contd.</i>	.. 373	267·0
457 633	419·1
458	Sahar	.. 1	12,999·5
459 292	1,370·0
460 410	1,226·0
461 414	1,690·0
462 229	18,434·5
463 239	2,439·6
464 327	10,136·4
465 115	138·9
466 25	229·7
467 294	9,425·0
468 422	2,960·9
469	Andheri	.. 805	3,996·0
470 190	869·9
471 192	1,800·0
472 811	106A
473 221	38A
474 812	74P
475 813	73Pt.
476 214	80Pt.
477 216	80Pt.
478 670
479 691
480 699
481 690
482 96
483	Ambivali	.. 649	2,476·5
484 837	862·1
485 849	993·5
486	Kondivata	.. 1	481·9
487 6	7
488 98	17,463·3
489 50	2,321·9
490 105	2,213·7
491 106	10,551·4
492 208	308·4
493 221	2,289·5
494 438	422·9
495 74	4,756·3
496 501	4,083·0
497 205	48
498 553	26A
499 554	Gurcharan
500	Versova	.. 1047	89A
501 1048	89E
502 1050	94Pt.
503 1051
504 1290	94C
			94D
			82Pt.
			26,369·3
			1,22,201·7
			3,923·6
			3,226·1
			5,632·7
			341·7
			8,400·0

SCHEDULE—contd.

1	2	3	
	C.T.S. No.	S. No.	
505	Mudh .. 197	Sq. yds. 2,995·6
506	" .. 390	27,697·4
507	" .. 637	1,039·2
508	" .. 669	201·5
509	" .. 695	123·5
510	" .. 704	220·7
511	" .. 712	90·5
512	" .. 128	510·3
513	" .. 1001	94·8
514	" .. 1077	12,202·5
515	" .. 1093	67·2
516	" .. 1109	200·2
517	" .. 1121	24·0
518	" .. 1225	195·6
519	" .. 1127	884·1
520	" .. 1203	3,696·1
521	" .. 1214	30·5
522	" .. 1268	10,488·0
523	" .. 1283	289·0
524	" .. 1284	566·0
525	" .. 671	17·0
526	" .. 693	190·4
527	" .. 740	72·9
528	Marol .. 1058	168·4
529	" .. 1165	120·1
530	" .. 8361	171·4
531	" .. 952	13,922·4
532	" .. 847	121·1
533	" .. 856	49·6
			A g. as.
534	Kurla	171 pt.	1 17 00
535	"	172 pt.	6 30 00
536	"	173	2 26 00
537	"	174	2 19 00
538	"	175	2 27 00
539	"	176	2 33 12
540	"	177	2 35 00
541	"	245 pt.	2 04 06
542	"	261	2 36 12
543	"	262	1 37 04
544	"	263	1 36 08
545	"	264	0 01 00
546	"	260	2 36 04
547	Tilaknagar, Chembur	14 pt.	15 00 00
548	Sahakarinar, Chembur	14 pt.	10 00 00
		Plot No	Sq. yds.
549	Pantnagar, Ghatkopar	323	8,440
	T. P. S. III		

SCHEDULE—contd.

1	2	3
	C. T. S. No. Plot No.	Sq. yds.
550	Pantnagar, Ghatkopar, T.P.S. III	324 47,884
551	"	341 4,114
552	"	348 11,536
553	"	258 772
554	"	259 778
555	"	261 779
556	"	262 778
557	"	263 778
558	"	264 1,335
559	"	320 10,880
560	"	322 1,868
561	"	349 4,534
562	"	342 2,221
	S. No.	A. g. a.
563	Kiroi	99-5 0 09 00
564	"	99-4 0 00 12
565	"	99-8 0 12 04
566	"	100-1pt. 0 31 12
567	"	100-4pt. 0 09 00
568	"	100-5 pt. 0 09 04
569	"	103 pt. 1 01 00
570	"	972/2pt. 0 3 12
571	"	982/2pt. 0 28 0
572	"	98/4pt. 0 15 12
573	"	98/5pt. 0 15 8
574	"	98/7pt. 0 0 4
		Sq. yds.
575	Kopri	1pt. 1,21,617
576	"	2 4,023
577	"	3 2,780
578	Tungve	51pt. 38,290
579	"	52pt. 2,249
580	"	50pt. 3,572
581	Chandivali	6 pt. 1,22,289
		A. g. a.
582	"	2 pt. 23 08 0
583	"	3 pt. 5 20 0
584	"	4 pt. 4 31 0
585	"	18 pt. 7 31 0
586	"	19 pt. 7 35 0
587	"	20 pt. 7 23 0
588	"	21 1 13 0
589	"	24 pt. 0 35 0
590	"	Road 0 36 0

SCHEDULE—contd.

1	2	3	
	C.T.S. No.	Plot No.	
591	Wadala (Antep —Hill)	2/292	Sq. yds. 30,416
592	"	3/292	260
593	"	4/292	11,592
594	"	420	885
595	"	378	615
596	"	379	929
597	"	380	666
598	"	292	132.75
599	" B.R.D. Works	25A	2,427
600	"	73 A	2,091
601	"	74 A	2,074
602	"	74 B	2,111
			A. g. a
603	Wadala Bandra Creek	112 0
604	Parikhghar (Bandra)	6 A	1 36 0
605	"	7 A pt.	
			Sq. yds.
606	Bandra	341 pt.	79,293
607	"	421	1,012
608	"	422	329
609	"	356	1,452
610	"	355 A pt.	31,702
			A. g. a.
611	Andheri (D. N. Nagar)	106--A.	20 0 0
612	Magathane	34/1 pt.	3 20 0
613	"	33 pt.	0 10 0
614	"	34-3	0 12 0
615	"	34-4	3 2 0
616	"	38 pt.	0 6 4
617	"	39 pt.	0 84 0
618	"	40/2 pt.	0 18 8
619	"	46	3 26 8
620	"	47 pt.	1 35 0
621	"	34/5 pt.	2 2 4
622	"	34-A/10 pt.	2 19 0
623	"	35/1 pt.	4 1 0
624	"	35-2	0 16 12
625	"	35-3	0 11 0
626	"	35-4 pt.	0 14 4
627	"	36-5 pt.	0 0 12
628	"	43 pt.	0 2 4
629	"	44-1 pt.	1 0 0
630	"	45-2	0 6 0
631	"	50-1	0 16 0
632	"	50-8	0 38 0
633	"	34-A, 9 pt.	9 33 0
634	"	111-2 pt.	2 12 0
635	"	24-4 pt.	0 17 0

SCHEDULE—contd.

1	2	3
	C. T. S. No. S. No.	A. g. a.
636	Magthane—contd.	
637	Borivali (Gorai Road)	25-1 ¹ / ₂ pt.
638	"	10
639	"	11
640	"	19
641	"	20
642	"	21
643	"	22
644	"	24
645	"	23
646	"	174 pt.
647	Poisar	60 pt.
648	"	55
649	Dahisar	56
650	"	125/8 pt.
651	"	124/1
652	"	2
653	"	4
654	"	8 pt.
655	"	010
656	"	125/9
657	"	125/2
658	"	125/7
459	"	125/6
660	"	123/10
661	"	126/1A pt.
662	"	126/2B
663	"	126/2C
664	"	125/4
665	"	125/1 pt.
666	"	124/5 pt.
667	"	124/11
668	"	24/12
669	"	123/1 pt.
670	"	123/6 pt.
671	"	123/11
672	"	125/5
673	"	179 pt.
674	Dindoshi	180 pt.
675	"	24 pt.
676	"	32/6
677	"	32/7
678	"	25/2
679	"	32/4
680	"	32/3 pt.
681	"	26 pt.
682	"	28
683	"	38 pt.
684	"	39 pt/1
		025/1

SCHEDULE—contd.

1	2	3	
	C. T. S. No.	S. No.	
		A. g. a.	
685	Dindoshi—contd.	32/2 pt.	0 25 0
686	"	39/3	1 7 0
687	Majas	51/AI 1pt.	2 18 11
688	"	48 pt.	5 18 8
689	"	46/5 pt.	9 22 0
690	"	45 pt.	1 21 4
691	"	55-5 pt.	3 33 0
692	"	42/1	0 6 0
693	"	46/7	3 0 0
694	"	45/5 pt.	1 21 0
695	"	46/1	0 20 0
696	"	46/8 pt.	13 10 0
697	"	55/4 pt.	3 17 8
698	"	42/2 pt.	3 25 0
699	Majas Malvani	263 pt.	150 0 0
700	Aarey Colony	20 0 0
701	Juhu Viileparle Dev. Scheme	4 14 0
702	Mulund	78/1 pt.	0 34 8
703	"	78/2 pt.	1 25 8
704	"	94/1 pt.	1 1 12
705	"	3 pt.	0 16 0
706	"	2 pt.	1 8 0
707	"	96	2 2 0
708	"	82/1 pt.	4 11 0
709	"	80/1 pt.	2 19 7
710	"	2 pt.	0 21 4
711	"	3 pt.	0 19 12
712	"	386 pt.	18 0 0
713	Versova	120	347 3 4
714	Asalphe Mohile	1	25 7 8
715	"	57/8	
716	Pahadi	29 pt.	9 3 8
717	Goregaon	30-B	0 5 0
718	"	30-C.	0 19 0
719	"	31/2	4 8 0
720	"	42-B	1 20 8
721	"	2 pt.	0 1 0
722	"	41/1 pt.	1 27 4
723	"	2 pt.	0 2 4
724	"	3 pt.	0 19 0
725	"	P. No. 1	0 10 4
726	"	2	1 13 4
727	"	3	0 8 4
728	"	4	0 10 8
729	"	5 pt.	0 20 8
730	"	6	0 20 8
731	"	7 pt.	0 20 8
732	"	8 pt.	0 20 8
733	"	9 pt.	1 20 8

SCHEDULE—contd.

1	2			3
	C. T. S. No.			A. g. a.
734	Goregaon— <i>contd.</i>	10 pt. 0 18 12
735	"	11 pt. 0 32 0
736	"	12 pt. 1 39 0
737	"	19 0 12 4
738	"	20 0 9 12
739	"	21 pt. 0 23 8
740	"	22 0 7 12
741	"	23 0 29 0
742	"	24 0 26 4
				Area in Sq. Mt.
743	Vileparle	..	1773	1,705·0
744	"	..	1774	1,313·5
745	"	..	1779	1,527·6
746	"	..	1780	123·8
747	"	..	1781	876·3
748	"	..	1782	546·2
749	"	..	1783	1,145·8
750	"	..	1784	861·3
751	"	..	1785	180·3
752	"	..	1786	196·2
753	"	..	1787	400·0
754	"	..	1788	788·4
755	"	..	1789	3,209·0
756	"	..	1792	735·8
757	"	..	1793	2,357·3
758	"	..	1794	590·7
759	"	..	1795	639·0
760	"	..	1796	355·3
761	"	..	1814	377·5
762	"	..	1816	118·7
763	"	..	1817	1,032·4
764	"	..	1820	516·3
765	"	..	1821	346·2
766	"	..	1822	1,061·5
767	"	..	1823	836·4
768	"	..	1825	899·8
769	"	..	1826	1,379·6
770	"	..	1828	661·4
771	"	..	1830	1,061·9
772	"	..	1832	432·1
773	"	..	1835	271·2
774	"	..	1836	259·2
775	"	..	1837	225·7
776	"	..	1838	673·4
777	"	..	1841	529·8
778	"	..	1842	96·1
779	"	..	1843	485·4
780	"	..	1845	339·1
781	"	..	1846	1,162·2

SCHEDULE—contd.

1	2	3
	C.T.S. No.	Area in Sq.Mt.
782	Vileparle—contd. .. 1854	1,805.0
783	" .. 1856	1,340.9
784	" .. 1857	368.6
785	" .. 1858	517.0
786	" .. 1860	615.0
787	" .. 1861	1,188.4
788	" .. 1863	585.2
789	" .. 1891	961.6
790	" .. 1915	342.2
791	" .. 1916	1,125.7
792	" .. 1927	621.1
793	" .. 1928	2,208.4
794	" .. 1929	618.1
795	" .. 1930	692.1
796	" .. 1936	377.6
797	" .. 1937	186.4
798	" .. 1938	597.0
799	" .. 1939	480.0
800	" .. 1940	174.0
801	" .. 1941	524.8
802	" .. 1944	430.0
803	" .. 1945	210.0
804	" .. 1946	842.5
805	" .. 1947	854.5
806	" .. 1950	193.1
807	" .. 1951	436.8
	S. No.	A. g. a.
808	Kopri .. 2	6 18 6
809	" .. 4pt.	7 15 0
810	" .. 4pt.	29 13 0
811	" .. 5	8 36 0
812	Kanjur .. 5-2pt.	0 1 12
813	" .. 6-3	0 36 0
814	" .. 6-4	0 23 0
815	" .. 7-1	0 16 0
816	" .. 7-3	0 6 0
817	" .. 8-3	0 21 8
818	" .. 8-4	0 9 0
819	" .. 8-5	0 2 4
820	" .. 8-6	0 2 0
821	" .. 8-7	0 17 0
822	" .. 245/3	0 28 0
	Plot Nos.	
823	" .. 5	0 4 8
824	" .. 6	0 4 8
825	" .. 12	0 4 8
826	" .. 15	0 4 8
827	" .. 19	0 4 8

SCHEDULE—contd.

1	2	3
	Plot. Nos.	S. No.
		A. g. a.
828	Kanjur—contd. .. 21 0 4 8
829	" .. 27 0 4 8
830	" .. 34 0 4 8
831	" .. 35 0 4 8
832	" .. 36 0 4 8
833	" .. 39 0 4 3
834	" .. 40 0 4 8
835	" .. 43 0 4 8
836	" .. 46 0 4 8
837	" .. 48 0 4 8
838	" .. 49 0 4 8
839	" .. 50 0 4 8
840	" .. 53 0 4 8
841	" .. 54 0 4 8
842	" .. 55 0 4 8
843	" .. 60 0 4 8
844	" .. 61 0 4 8
845	" .. 62 0 4 8
846	" .. 64pt. 0 4 8
847	" .. 67 0 4 8
848	" .. 68 0 4 8
849	" .. 71pt. 0 3 8
850	" .. 76 0 4 8
851	" .. 77 0 4 8
852	" .. 78 0 4 8
853	" .. 79 0 4 8
854	" .. 80 pt. 0 3 8
855	" .. Road area out of plot No. 8	1 0 4
856	" .. 246 pt. 0 0 4
857	" .. 247-1pt. 0 37 12
858	" .. 247-2 0 18 0
859	" .. 247-3pt. 0 11 8
860	" .. 248 pt.	1 7 4
861	" .. 249/1pt. 0 6 8
862	" .. 250/1 0 17 0
863	" .. 250/2 0 8 8
864	" .. 250/3 0 12 0
865	" .. 250/8 0 4 0
866	" .. 250/10 0 3 0
867	" .. 250/11 0 3 0
868	" .. 251/2pt. 0 4 8
869	" .. 251/6 0 2 0
870	" .. 252/1pt. 0 2 8
871	" .. 252/2 0 4 0
872	" .. 253/3pt. 0 17 12
873	" .. 253/4pt. 0 4 0
874	" .. 253/5 0 4 0
875	" .. 270/1pt. 0 23 8
876	" .. 275/pt. 29 8 0

SCHEDULE—contd.

1	2	3		
		A.	g.	a.
	H. No./S. No.			
877	Mulund 78/1B 93/3	1	10	8
878	" 78/1B	0	26	12
879	" 83	2	36	12
880	" 85	4	15	0
881	" 86	3	15	0
882	" 87	2	30	0
	H No.			
883	" 62/1pt.	0	8	6
884	" 2pt.	0	1	6
885	" 3pt.	0	4	12
886	" 5pt.	0	0	6
887	" 8pt.	0	4	10
888	" 9	0	9	0
889	" 62/10	0	13	8
890	" 62/11	0	5	8
891	" 62/12pt.	0	4	12
892	" 62/13	0	5	0
893	" 62/14	0	6	8
894	" S. No. 62/15	0	1	12
895	" 62/16	0	8	8
896	" 62/17 H. No.	0	2	4
897	" 62/18	0	10	8
898	" 62/19A	0	9	12
899	" 62/19B	0	8	8
900	" 71pt.	1	6	0
901	" 72/5	0	8	12
902-04	" 72/6	0	2	4
905	" 72/7	0	2	12
906	" 72/8	0	18	4
907	" 72/9	0	5	8
908	" 72/10	0	11	0
909	" 72/11	0	5	0
910	" 72/12	0	0	8
911	" 72/13	0	1	8
912	" 72/14	0	8	12
913	" 72/15pt.	0	11	8
914	" 72/16	0	13	4
915	" 73pt.	1	6	4
916	" 74pt.	0	27	4
917	" 75/1	2	11	0
918	" 75/2	1	27	4
919	" 76	3	18	8
920	" 77/1	0	27	8
921	" S. No. 18 77 2	1	11	4
922	" 3	0	31	8
923	Oshivara 1	0	39	12
924	" 2	0	38	12
925	" 4	0	27	4
926	" 5	0	16	0
927	" 6	0	16	8

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SCHEDULE—contd.

1	2	3
	S. No.	H.S.
928 Oshivara—contd.	..	7
929 "	8
930 "	9
931 " ..	19	1
932 "	2
933 "	3
934 "	4
935 "	5
936 "	6
937 "	7
938 "	8
939 "	9
940 " ..	20	1
941 "	2
942 "	3
943 "	4
944 "	5
945 "	6
946 "	7
947 "	8
948 "	9
949 "	10
950 "	11
951 " ..	20	12
952 " ..	21
953 " ..	22
954 " ..	23
955 " ..	24
956 " ..	25	1
957 " ..	25	2
958 " ..	25	3
959 "	4
960 "	5
961 "	6
962 "	7
963 "	8
964 "	9
965 "	10
966 "	11
967 "	12
968 "	13
969 "	14
970 "	15
971 "	16
972 "	17
973 "	18
974 "	19
975 "	20
976 "	21

SCHEDULE—contd.

1		2		3		
		S. No.	H.S.	A.	g.	a.
977	Oshivara—contd.	26	1	0	8	8
978	"	2	0	1	8
979	"	3	0	11	12
980	"	4	0	1	0
981	"	5	0	3	8
982	"	6	0	3	0
983	"	7	0	26	0
984	"	8	0	3	8
985	"	9	0	4	4
986	"	10	0	5	4
987	"	11	0	8	0
988	"	12	0	2	0
989	"	13	0	2	4
990	"	14	0	2	4
991	"	15	0	2	4
992	"	16	0	5	0
993	"	17	0	3	0
994	"	18	0	0	8
995	"	19	0	1	0
996	" ..	27	1	0	12	5
997	"	2	1	21	8
998	"	3	0	3	8
999	"	4	0	0	4
1000	"	5	0	4	8
1001	"	6	0	1	8
1002	"	7	0	4	12
1003	"	8	0	6	4
1004	"	9	0	12	4
1005	"	10	0	2	0
1006	"	11	0	2	12
1007	"	12	0	5	8
1008	"	13	0	11	12
1008-A	"	14	0	2	0
1009	" ..	27	15	0	1	4
1010	"	16	0	4	4
1011	"	17	0	5	0
1012	"	18	0	3	4
1013	"	19	0	4	0
1014	"	20	0	3	0
1015	"	21	0	7	4
1016	"	22	0	1	4
1017	"	23	0	2	0
1018	"	24	0	7	12
1019	"	25	0	2	8
1020	" ..	28	1	0	20	0
1021	"	2	0	32	0
1022	" ..	29	1	1	25	0
1023	" ..	30	1	0	6	12
1024	"	2	0	9	8

SCHEDULE—contd.

1	2	3				
	S. No.	H. S.	A.	g.	a.	
1025	Oshivara—contd.	..	3	0	3	0
1026	"	..	4	1	11	0
1027	"	..	5	0	3	0
1028	"	..	6	0	2	12
1029	"	..	7	0	9	8
1030	"	..	8	0	1	12
1031	"	..	9	0	3	4
1032	"	..	10	0	7	8
1033	"	..	11	0	9	12
1034	"	..	12	0	12	8
1035	"	..	13	0	3	0
1036	"	..	14	0	2	4
1037	"	..	15	0	2	4
1038	"	..	16	0	2	12
1039	"	..	17	0	13	8
1040	"	31	1	0	38	0
1041	"	..	2	0	4	0
1042	"	..	3	7	26	0
1043	"	32	1	0	3	8
1044	"	..	2	0	6	12
1045	"	..	3	0	38	4
1046	"	..	4	0	4	12
1047	"	..	5	0	8	0
1048	"	..	6	0	23	0
1049	"	..	7	0	9	0
1050	"	..	8	0	8	4
1051	"	..	9	0	16	12
1052	"	..	10	0	7	8
1053	"	..	11	0	24	0
1054	"	..	12	0	0	4
1055	"	..	13	0	4	0
1056	"	..	14	0	5	0
1057	"	33	1	0	20	0
1058	"	..	2	0	22	4
1059	"	..	3	0	0	4
1060	"	..	5	0	32	8
1061	"	..	6	6	1	8
1062	"	33	7	0	7	12
1063	"	..	8	0	36	12
1064	"	..	9	0	8	4
1065	"	..	10	0	26	12
1066	"	..	11	0	8	0
1067	"	34	1	0	14	0
1068	"	..	2	0	17	12
1069	"	..	3	0	5	12
1070	"	..	4	1	10	12
1071	"	..	5	0	3	4
1072	"	..	6	0	1	0
1073	"	..	7	0	7	4

SCHEDULE—contd.

1			2		3		
			S. No.	H. S.	A.	g.	a.
1074	Oshivara—contd.	8	0	6	12
1075	"	9	0	0	12
1076	"	10	0	13	0
1077	"	11	0	2	12
1078	"	12	0	3	0
1079	"	..	35	1	0	8	0
1080	"	2	0	10	0
1081	"	3	0	9	0
1082	"	4	0	12	0
1083	"	5	2	5	0
1084	"	6	0	12	0
1085	"	7	0	8	0
1086	"	8	0	8	0
1087	"	9	0	2	0
1088	"	10	0	4	0
1089	"	11	0	5	0
1090	"	12	0	5	0
1091	"	13	0	18	0
1092	"	14	0	7	0
1093	"	15	0	4	0
1094	"	16	1	35	0
1095	"	..	36	1	0	17	0
1096	"	2	0	13	8
1097	"	3	2	12	4
1098	"	4	0	1	0
1099	"	5	0	12	4
1100	"	6	1	8	4
1101	"	7	0	1	0
1102	"	8	0	4	12
1103	"	9	0	1	4
1104	"	10	0	0	8
1105	"	11	0	12	4
1106	"	12	0	0	4
1107	"	13	0	0	12
1108	"	..	37	1	0	7	0
1109	"	2	0	6	0
1110	"	3	0	13	0
1111	"	4	0	4	0
1112	"	5	0	12	0
1113	"	6	1	8	0
1114	"	7	0	3	0
1115	"	..	37	8	0	5	0
1116	"	9	0	8	0
1117	"	10	0	6	0
1118	"	11	0	4	0
1119	"	12	0	9	0
1120	"	13	0	9	0
1121	"	14	1	5	0
1122	"	15	0	3	0

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SCHEDULE—*contd.*

1	2	3	
	S. No	H. S.	
		A. g. a.	
1123	Oshivara— <i>contd.</i>	16	0 1 0
1124	"	17	0 6 0
1125	"	18	0 9 0
1126	"	19	0 15 0
1127	"	20	0 14 0
1128	"	21	1 2 0
1129	"	22	0 30 0
1130	"	23	1 8 0
1131	"	24	0 5 0
1132	"	25	0 7 0
1133	"	26	0 10 0
1134	"	27	0 8 0
1135	"	28	0 15 0
1136	"	29	0 3 0
1137	"	30	0 6 0
1138	"	31	0 14 0
1139	"	32	0 23 0
1140	"	33	0 9 0
1141	"	34	0 10 0
1142	"	35	0 3 0
1143	"	36	0 2 0
1144	"	37	0 18 0
1145	"	38	0 5 0
1146	"	39	0 3 0
1147	"	40	0 10 0
1148	"	41	0 13 0
1149	"	42	0 11 0
1150	"	43	0 10 0
1151	"	44	0 18 10
1152	"	45	0 9 10
1153	"	46	0 7 14
1154	"	47	0 3 0
1155	"	48	0 8 0
1156	"	49	0 8 0
1157	"	50	0 2 0
1158	"	51	1 23 0
1159	"	52	0 4 0
1160	"	53	0 9 0
1161	"	38	0 20 0
1162	"	"	0 1 8
1163	"	"	0 2 0
1164	"	"	0 5 0
1165	"	"	0 3 4
1166	"	"	0 9 8
1167	"	"	0 3 4
1168	"	38	0 10 8
1169	"	"	0 9 8
1170	"	"	0 4 0
1171	"	"	0 5 0

SCHEDULE—contd.

1		2		3		
		S. No.	H. No.	A.	g.	a.
1172	Oshivara—contd.	38	12	0	3	0
1173	"	"	13	0	3	8
1174	"	"	14	0	1	8
1175	"	"	15	0	4	8
1176	"	"	16	0	14	4
1177	"	"	17	0	2	12
1178	"	"	18	0	10	8
1179	"	"	19	0	5	8
1180	"	"	20	0	1	12
1181	"	"	21	0	1	8
1182	"	"	22	0	1	8
1183	"	"	23	0	1	12
1184	"	"	24	0	1	0
1185	"	"	25	0	2	8
1186	"	39	1	0	13	8
1187	"	"	2	0	9	8
1188	"	"	3	0	2	0
1189	"	"	4	0	9	12
1190	"	"	5	0	2	4
1191	"	"	6	0	7	0
1192	"	"	7	0	2	12
1193	"	"	8	0	2	12
1194	"	"	9	0	6	4
1195	"	"	10	0	10	4
1196	"	40	1	0	1	6
1197	"	"	2	0	18	4
1198	"	"	3	0	1	0
1199	"	"	4	0	32	0
1200	"	"	5	0	5	4
1201	"	"	6	0	5	0
1202	"	"	7	0	7	8
1203	"	41	8	171	33	9
1204	"	42		5	20	4
1205	"	43	1	0	18	4
1206	"	"	2	0	11	12
1207	"	44	1	0	29	12
1208	"	"	2 pt.	0	11	0
1209	"	48	1 to 6	1	29	4
1210	"	49	1	0	2	0
1211	"	"	2	0	13	0
1212	"	"	3	0	4	0
1213	"	"	4	0	3	0
1214	"	"	5	0	6	0
1215	"	"	6			
1216	"	"	7	0	27	0
1217	"	"	8	0	27	0
1218	"	"	9	0	12	0
1219	"	"	10	0	13	0
1220	"	"	11	0	5	0

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SCHEDULE—contd.

		2		3		
		S. No.	H. No.	A.	g.	a
1221	Oshivara—contd.	49	12	0	10	0
1222	"	"	13	0	8	0
1223	"	"	14	0	18	0
1224	"	"	15	0	22	0
1225	"	"	16	0	22	0
1226	"	"	17	0	14	0
1227	"	"	18	0	11	0
1228	"	"	19	0	13	0
1229	"	"	20	0	28	0
1230	"	"	21	0	23	0
1231	"	"	22 pt.	0	20	0
1232	"	"	23	0	11	0
1233	"	"	24	0	8	0
1234	"	"	25	0	10	0
1235	"	"	26	0	3	0
1236	"	"	27	0	23	0
1237	"	"	28	0	10	0
1238	"	"	29	0	15	0
1239	"	"	30	0	7	0
1240	"	"	31	0	29	0
1241	"	"	32	0	5	0
1242	"	"	33	0	24	0
1243	"	"	34	0	23	0
1244	"	"	35	0	12	0
1245	"	"	36	0	38	0
1246	"	"	37	0	17	0
1247	"	"	38	0	7	0
1248	"	"	39	0	6	0
1249	"	"	40	0	3	0
1250	"	"	41	0	22	0
1251	"	"	42	0	20	0
1252	"	"	43	0	19	4
1253	"	"	44	0	21	2
1254	"	"	45	0	9	0
1255	"	"	46	0	12	0
1256	"	"	47	0	26	0
1257	"	"	48	0	5	0
1258	"	"	49	1	5	0
1259	"	"	50	0	18	0
1260	"	"	51	0	13	0
1261	"	"	52	0	5	0
1262	"	"	53	0	8	0
1263	"	"	54	0	1	0
1264	"	"	55	2	20	0
1265	"	"	56	0	1	0
1266	Oshivara (Additional)	18	3	0	26	12
1267	"	20	4 pt.	0	10	0
1268	"	25	2 pt.	0	23	12
1269	"	"	3 pt.	0	3	4

SCHEDULE—contd.

1		2		3		
		S. No.	H. No.	A.	g.	a.
1270	Oshivara (Addi-	27	1 pt.	0	0	11
1271	tional)—contd.	38	1 pt.	0	0	8
1272	"	"	4 pt.	0	5	0
1273	"	"	5 pt.	0	3	4
1274	"	40	1 pt.	0	0	2
1275	"	27	5	0	4	8
1276	"	"	6	0	1	8
1277	Poisar.	55 pt.	1	16	0
1278	"	56 pt.	52	30	0
1279	"	93 pt.	4	24	0
1280	"	55 pt.	0	3	12
1281	"	91	1 pt.	4	25	0
1282	"	91	2 pt.	0	10	0
1283	"	93 pt.	0	18	0
1284	Kandivali.	163 pt.	57	18	0
1285	Eksar.	97	1	3	4	12
1286	"	"	2	0	27	12
1287	"	"	3	0	4	4
1288	"	"	4	0	6	8
1289	"	"	5	0	19	12
1290	"	205	1 pt.	2	13	8
1291	"	"	2	0	32	12
1292	"	"	35	0	8	0
1293	"	"	"	0	6	4
1294	"	206	0	34	4
1295	"	207 pt.	2	9	8
1296	"	208	5 pt.	0	1	8
1297	"	97	5 pt.	0	4	0
1298	Wadhwan.	2 pt.	2	30	0
1299	"	7 pt.	10	2	12
1300	"	9 pt.	5	34	0
1301	"	18 pt.	1	15	0
1302	"	1 pt.	1	17	12
1303	"	12A/7 pt.	0	2	4
1304	Magathana.	34	2	7	39	0
1305	"	"	6 pt.	1	34	4
1306	"	41 pt.	"	0	27	0
1307	"	42	1 pt.	1	27	0
1308	"	43 pt.	"	3	3	12
1309	"	108	1	5	37	0
1310	"	111	3 pt.	4	27	0
1311	"	127	1 pt.	1	18	9
1312	"	33	"	0	6	8
1313	"	34	6 pt.	0	19	12
1314	"	34	8 pt.	1	4	8
1315	"	"	10 pt.	0	1	0
1316	"	37	2	0	2	8
1317	"	38 pt.	"	0	22	4
1318	"	39 pt.	"	0	2	12

SCHEDULE—contd.

1	2	3	
	S. No.	H. No.	
		A. g. a.	
1319	Magathana—contd. .. 40	3	0 6 4
1320	" .. 42	2 pt.	0 2 0
1321	" .. 44	1 pt.	0 7 4
1322	" .. 45	3 pt.	0 20 0
1323	" .. 108	2	0 7 0
1324	" .. 108	3	0 6 0
1325	" .. 34A	5 pt.	0 0 12
1326	" ..	6 pt.	0 6 4
1327	" ..	11 pt.	0 0 8
1328	" .. 34	5 pt.	0 20 0
1329	" ..	6 pt.	1 30 0
1330	" ..	8 pt.	1 6 0
1331	" .. 34	11	1 34 0
1332	" ..	12	0 4 0
1333	" ..	13	1 14 8
1334	" .. 45	3 pt.	1 34 0
1335	" ..	4 pt.	0 22 12
1336	" .. 48	1	0 12 8
1337	" ..	2	0 26 12
1338	" ..	3	2 39 12
1339	Dindoshi .. 20	5 pt.	5 19 8
1340	" ..	6 pt.	0 1 0
1341	" .. 29	2 pt.	3 39 12
1342	" .. 30	1 pt.	3 15 0
1343	" ..	2	2 26 0
1344	" .. 31	3	2 13 0
1345	" .. 32	3 pt.	0 19 0
1346	" .. 20	5 pt.	0 9 8
1347	" .. 22	2 pt.	1 17 12
1348	" ..	1 pt.	1 10 0
1349	" .. 27	1	0 16 0
1350	" ..	2	0 1 8
1351	" ..	3	0 5 12
1352	" .. 29	1	0 19 4
1353	" .. 31	1	1 30 0
1354	" ..	2	1 25 0
1355	" ..	3	1 20 8
1356	" .. 38pt.	0 0 4
1357	" .. 39	4	1 0 0
1358	" ..	5	0 20 0
1359	" ..	6	0 5 0
1360	" ..	7	5 26 0
1361	" ..	8	2 30 0
1362	" ..	9	0 22 0
1363	Majas .. 47	5 9 12
1364	" .. 50	1 14 8
1365	" .. 51A/5	11 16 0
1366	" .. 51A/4	1 37 0
1367	" .. 51A/3	3 22 0

SCHEDULE—contd.

1	2	3	A. g. a.		
	S. No.	H. No.			
1368	Majas—contd.	51A/2	1	8	0
1369	"	59B/1pt.2pt.	3	12	8
1370	"	61	7	29	12
1371	"	62 pt.	8	9	4
1372	"	63 pt.	3	30	12
1373	"	64 pt.	1	11	13
1374	"	68B	2	2	0
1375	"	7 pt.	0	30	6
1376	"	9/4 pt.	0	17	13
1377	"	9/5	1	1	0
1378	"	11/3 pt.	0	27	0
1379	"	11/2 pt.	0	13	12
1380	"	11/2 pt.	0	10	11
1381	"	11/3 pt.	0	13	14
1382	"	42	3 pt.	20	7
1383	"		4	2	24
1384	"		5 pt.	1	6
1385	"	43		0	39
1386	"	44		0	12
1387	"	46	2	0	9
1388	"		3	1	24
1389	"		4	0	20
1390	"	46	6	1	36
1391	"		8	1	12
1392	"		9	1	18
1393	"	51-B		13	11
1394	"	52	2 pt.	4	28
1395	"	54	pt.	0	34
1396	"	55	4 p t.	3	17
1397	"	59/A	4 pt.	1	26
1398	"	65	3 pt.	0	3
1399	Scheme Roads and Nalas.			3	16
1400	"	1+2 Plot No		0	20
1401	"	3A		0	5
1402	"	3B		0	12
1403	"	4		0	4
1404	"	5		0	8
1405	"	6		0	14
1406	"	7/1		0	1
1407	"	7/2		0	1
1408	"	7/3		0	1
1409	"	7/4		0	11
1410	"	71/1		0	22
1411	"	2		0	25
1412	"	12		0	28
1413	"	13/1 pt.		0	16
1414	"	2 pt.		0	1
1415	"	14/1		0	18
1416	"	2		0	20

SCHEDULE—*contd.*

1		2		3		
		S. No.	H. No.	A.	g.	a.
1417	Scheme	Roads	and 15/1	0	1	9
1418	Nalas— <i>contd.</i>	..	2 pt.	0	27	3
1419	16/1	0	0	7
1420	2	0	12	14
1421	3	0	9	9
1422	16/4	0	8	14
1423	17/1	0	12	0
1424	2	0	11	0
1425	3	0	8	12
1426	18	0	31	12
1427	19	0	15	12
1428	20	0	33	0
1429	21	0	31	12
1430	22/1	0	6	4
1431	22/2	0	2	12
1432	22/3	0	7	0
1433	22/4	0	7	0
1434	23/5	0	31	12
1435	24/1	0	13	0
1436	2	0	13	0
1437	3	0	5	12
1438	25/1	0	10	0
1439	2	0	36	4
1440	26/1	0	10	8
1441	1	2	0
1442	27	0	31	12
1443	28/1	0	5	0
1444	2	0	15	0
1445	3	0	11	12
1446	29/4	1	16	4
1447	30	0	31	12
1448	31	0	31	12
1449	32/1	0	9	1
1450	32/2	0	7	11
1451	32/3 pt.	0	13	10
1452	33	0	28	12
1453	34A/B	0	29	2
1454	34/C	0	15	4
1455	34/D	0	19	8
1456	34/E	0	16	6
1457	35/1A	0	16	6
1458	35/1B	0	11	4
1459	35/2	1	18	12
1460	38 pt.	1	30	0
1461	6pt.	0	14	4
1462	13	4 pt.	0	0
1463	13	2 pt.	0	13
1464	22	5	0	7
1465	25	2 pt.	0	0
1466	29	1	0	10

SCHEDULE—contd.

1	2	3	A. g. a.			
			A.	g.	a.	
1467	Scheme Roads and	S. No.	H. No.	A.	g.	a.
1468	Nalas—contd.	29	2	0	2	10
1469	3	0	5	0
1470	4	0	39	12
1471	..	32	2 pt.	0	2	15
1472	3 pt.	0	18	2
1473	..	34B	..	0	1	0
1474	..	35	1C	0	5	15
1475	..	36	1/6 pt.	0	3	0
1476	..	36	1/7	0	8	6 $\frac{1}{4}$
1477	..	36	2/1	0	15	4
1478	..	36	2/2	0	7	8
1479	..	36/2	3	0	6	13
1480	..	36/2	4	0	11	11
1481	..	15	2	0	0	1
1482	..	38pt.	..	1	4	4
1483	..	8	1	0	2	8
1484	2	0	2	12
1485	3	0	2	12
1486	4	0	6	8
1487	5	0	9	0
1488	6	0	22	8
1489	7	0	8	8
1490	..	9	1	0	7	6
1491	2	0	7	0
1492	3pt.	0	14	0
1493	..	10	1	0	2	14
1494	2	0	1	0
1495	3	0	11	6
1496	..	36	1/1	0	4	0
1497	1/2	0	10	11
1498	1/3	0	10	12
1499	1/4	0	9	2
1500	1/5	0	12	3
1501	1/6pt.	0	12	11 $\frac{3}{4}$
1502	..	37	1	0	6	0
1503	2	0	7	15
1504	3	0	20	14
1505	4	0	8	3
1506	5	0	9	15
1507	6	0	7	15
1508	7	0	6	3
1509	8	0	12	6
1510	9	0	9	13
1511	10	0	8	9
1512	11	0	8	11
1513	Kolekalyan	..	12	0	6	12
1514	..	171	..	5	10	12
1515	..	298	1	0	2	0
	2	0	0	4

Maharashtra Vacant Lands (Prohibition of
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SCHEDULE—concl'd.

1	2	3
	S. No.	H. No.
1516	Kolekalyan—contd.	3
1517	"	4A
1518	"	4B
1519	"	4C
1520	"	5
1521	"	6
1522	"	7
1523	"	8
1524	"	9
1525	"	10
1526	"	11
1527	"	12
1528	"	13
1529	"	14
1530	"	15
1531	"	299 1
1532	"	" 2
1533	"	" 3
1534	"	" 4
1535	"	" 5
1536	"	" 7
1537	"	" 9
1538	"	" 10
1539	"	" 11
1540	"	" 12
1541	"	300 1pt.
1542	"	" 3pt.
1543	"	" 4
1544	"	" 5
1545	"	" 6
1546	"	" 8pt.
1547	"	" 10pt.
1548	"	" 12pt.
1549	"	" 13
1550	"	" 15pt.
1551	"	" 16pt.
1552	"	" 17
1553	"	" 18
1554	S. No. NA.17-B, Man Bk., Kuria Taluka.	53

¹ [1555. All lands occupied by public roads and high-ways in Greater Bombay including lands within the boundaries of those roads and highways as may be demarcated on the site under the provisions of the Bombay Municipal Corporation Act and the Bombay Highways Act, 1955, shall be deemed to be vacant lands.]

¹ This entry shall be and shall be deemed always to have been substituted by Mah. 37 of 1976. s.6.